

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 197/MP/2020**

Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Arunachal Pradesh and Ors.

**Petition No. 201/MP/2020**

Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Tripura State Electricity Corporation Limited (TSECL) and Ors.

**Petition No. 263/MP/2020**

Subject : Petition under Section 28(3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Nagaland and Ors.

Date of Hearing : **16.2.2023**

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



Parties Present : Shri Akhil Singhal, NERLDC  
Shri S. P. Barnwal, NERLDC  
Ms. Himani Dutta, NERLDC

### **Record of Proceedings**

The representative of the Petitioner submitted that these Petitions have been filed, *inter-alia*, seeking directions to the Respondents for establishment and maintenance of the communication facilities for ensuring the availability of reliable real time data at NERLDC. He further submitted that presently, at all three 132 kV sub-stations of PGCIL viz. Roing, Tezu and Namsai in the State of Arunachal Pradesh (Petition No. 197/MP/2020), there is 100% availability of data by way of VSAT link, albeit with certain minor issues & intermittency. However, the real time data availability percentage of 10 sub-stations including the Itanager sub-station under the jurisdiction of Department of Power, Arunachal Pradesh is still very low. He further added that in Petition Nos. 201/MP/2020 and 263/MP/2020 also, real-time data availability in respect of large number of sub-stations of the Respondents, TSECL and Department of Power, Nagaland is still very low which poses hurdles in monitoring of the grid in these areas.

2. None was present on behalf of the Respondents, Governments of Arunachal Pradesh, TSECL and Department of Power, Nagaland despite notice.

3. Keeping in view that the matters concern with the safety & security of grid and compliance of provisions of Grid Code, the Commission expressed its displeasure on the casual approach of the above the Respondents which neither filed any reply to the Petitions nor remained present during the course of hearing.

4. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) The Petitioner to furnish the following on an affidavit within three weeks;

(i) Identify the list of sub-stations of the Respondents that impact the ISTS grid and to provide the latest status of the communication facility at these sub-stations.

(ii) Provide the current status of RTU availability & real-time data availability percentage of these identified sub-stations.

(b) The Respondents to provide the current status of work done for establishment and maintenance of communication facility at their respective sub-stations.

(c) The Respondents, Department of Power, Government of Arunachal Pradesh, TSECL and Department of Power, Government of Nagaland are directed to depute an officer not below the rank of Chief Engineer to attend the next hearing of the instant Petitions. Let an extract copy of this order be sent to them at their email address.

(d) Copy of this RoP may also be sent to Chief Secretary, Arunachal Pradesh, Chief Secretary, Tripura and Chief Secretary, Nagaland to ensure presence of the concerned officers as mentioned in Para (c) above on the next date of hearing of the instant petitions.

5. The Petitions shall be listed for hearing on 25.4.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**